

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/281(MB)2021

IN THE MATTER OF

Shubham Epc Pvt. Ltd.

... Petitioner

Vs

Seya Industries Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

We are informed that the Corporate Debtor has already been admitted to CIRP in CP 446 of 2022 vide order dated 02.11.2023. In view thereof, the CP 281 of 2021 is **disposed of**. The Petitioner is granted liberty to approach the RP in CP 446 of 2022.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/